

Gujarat riots, Mughal courts to be taught in Kerala schools

<https://www.thehindu.com/news/national/kerala/gujarat-riots-mughal-courts-to-be-taught-in-kerala/article65763007.ece>

The State will likely teach portions on the 2002 Gujarat riots and the Mughal period that had been dropped from Class 12 textbooks by the National Council of Educational Research and Training (NCERT).

The NCERT had conducted a syllabus rationalisation exercise for Classes 6 to 12 in the wake of COVID-19 and in tune with the National Education Policy.

However, unlike Classes 6 to 10 for which the State Council of Educational Research and Training (SCERT) brings out its own textbooks, in Classes 11 and 12, NCERT textbooks are taught for subjects such as History, Political Science, Economics, Geography, the Science subjects, and so on.

The NCERT had drawn flak for removing textbook content citing overlapping with similar content, irrelevant portions, or that could be learned by self-learning or peer-learning.

In the wake of this, the SCERT here had embarked on an exercise to determine if the portions dropped by the NCERT should be taught in the State.

In the Class 12 Political Science textbook, pages on the topic 'Gujarat Riots' were excluded from a chapter titled 'Recent developments in Indian politics'. The mention of the National Human Rights Commission report on the violence in Gujarat had been dropped as also a 'raj dharma' remark by the then Prime Minister Atal Bihari Vajpayee. The removed portion had photographs of newspaper reports on the violence too.

However, the SCERT has recommended to the General Education Department that this portion be retained for students here.

Similarly, in the Class 12 history textbook, a full chapter on Mughal courts 'Kings and Chronicles; the Mughal Courts' had been axed by the NCERT. The SCERT has recommended that some portions of the chapter be taught to Class 12 students here.

The NCERT had removed content for science subjects too. However, the SCERT has recommended that these portions not be taught since national medical and engineering entrance examinations such as NEET and JEE are based on the NCERT syllabus and any cut in NCERT textbook content will not affect students preparing for the examinations here.

In other subjects too, the SCERT has recommended that while some portions cut by the NCERT be retained, in other cases, the reduced content be adhered to for students here.

The SCERT recommendations will be discussed by the respective subject subcommittees and their decisions will then need to be ratified by the curriculum steering committee before the changes are adopted.

It is expected that a final decision for Plus One textbooks will be made before their classes get under way on August 25.

The Week/ Newsdrum/ NYOOOZ/ ThePrint/ Latestly

NHRC delegation to visit mental healthcare institutions in Ranchi

<https://www.theweek.in/wire-updates/national/2022/08/13/des85-nhrc-mental-institutions.html>

<https://www.newsdrum.in/national/nhrc-delegation-to-visit-mental-healthcare-institutions-in-ranchi-74978.html>

<https://www.nyoooz.com/news/delhi/1691918/nhrc-delegation-to-visit-mental-healthcare-institutions-in-ranchi/>

<https://theprint.in/india/nhrc-delegation-to-visit-mental-healthcare-institutions-in-ranchi/1080757/>

<https://www.latestly.com/agency-news/india-news-nhrc-delegation-to-visit-mental-healthcare-institutions-in-ranchi-4075768.html>

A delegation of the National Human Rights Commission (NHRC) will visit mental healthcare institutions in Ranchi, Jharkhand next week to gain first-hand knowledge of their condition, officials said on Friday.

The delegation will be led by NHRC chairperson justice (retd) Arun Kumar Mishra will also be visiting the state in connection with an open hearing and camp sitting at Ranchi on August 16, they said.

After the hearing of cases, the delegation will visit the mental healthcare institutions, which will be followed by a workshop, officials said.

On August 17, the NHRC delegation will visit the Ranchi Institute of Neuro-Psychiatry and Allied Sciences and Central Institute of Psychiatry at Kanke to gain first-hand knowledge of their condition, they said.

On August 18, the NHRC in collaboration with the Jharkhand government, will organise a workshop on the issues and challenges being faced by the two institutes.

The workshop is also aimed at sensitising different stakeholders on various aspects of mental healthcare and the participants will include experts from the field and senior government functionaries, they said.

The commission had conducted workshops with regard to the Mansik Arogyashala, Gwalior on July 12-13 and the Institute of Mental Health, Agra on July 27-28, officials said.

The commission intends to formulate a long-term plan for the efficient working of mental healthcare institutions, they said. PTI KND

NHRC intervention in death case of 2 labourers results in compensation of Rs 10 lakh to kin

<https://www.aninews.in/news/national/general-news/nhrc-intervention-in-death-case-of-2-labourers-results-in-compensation-of-rs-10-lakh-to-kin20220812235409>

<https://theprint.in/india/nhrc-intervention-in-death-case-of-2-labourers-results-in-compensation-of-rs-10-lakh-to-kin/1080680/>

<https://www.bignewsnetwork.com/news/272652304/nhrc-intervention-in-death-case-of-2-labourers-results-in-compensation-of-rs-10-lakh-to-kin>

<https://www.latestly.com/socially/india/news/intervention-by-the-nhrc-has-resulted-in-a-payment-of-rs-10-lakh-each-as-compensation-by-a-latest-tweet-by-ani-4075172.html>

In a case related to the death of two labourers in a stone mine accident in Koderma, Jharkhand, the National Human Rights Commission's intervention resulted in allocation of a compensation of Rs 10 lakh to the kin of each deceased by the mine owner. "Even as the court proceedings in the matter are pending, the mine owner on 26 October 2021, paid Rs. 10,00,000 each to the NoK of the two deceased labourers since the Commission sent the first notice on 13th November 2020 to the District Magistrate, Koderma calling for reports into the matter," read a statement by NHRC. The incident had happened in 2019, in which one of the co-owners of the mine had also died.

The Commission had registered a case on basis of a complaint on September 16, 2020, alleging that the rescue operation was taken up only after five hours of the incident to look out for the trapped labourers and the others, who were trapped. In response to the notices of the Commission, the Deputy Commissioner, Koderma informed that a case under various sections of the IPC had been registered on November 10, 2019, against the mine owner for his negligence. After investigations, a Charge sheet was filed in the court on July 30, 2020. (ANI)

Rs 10 lakh compensation for death of Koderma labourers

<http://www.uniindia.com/rs-10-lakh-compensation-for-death-of-koderma-labourers/east/news/2800617.html>

The intervention by the National Human Rights Commission has resulted in the payment of Rs 10 lakh each as compensation by the mine owner to the next of kin of the two labourers who died in a stone mine accident in Koderma, Jharkhand. The incident happened in 2019, in which one of the co-owners of the mine also died. The Commission had registered a case based on a complaint on September 16, 2020 alleging that the rescue operation was taken up only after five hours of the incident to look out for the trapped labourers and the others, who were trapped. In response to the notices of the Commission, the Deputy Commissioner, Koderma informed that a case under various sections of the IPC had been registered on November, 10, 2019 against the mine owner for his negligence. After investigation, a chargesheet was filed in court on July 30, 2020. Even as the court proceedings in the matter are pending, the mine-owner on October 26, 2021, paid Rs 10,00,000 each to the next of kin of the two deceased labourers since the Commission sent the first notice on November 13, 2020 to the District Magistrate, Koderma calling for reports into the matter. The incident had taken place on November 9, 2019, when a cave-in took place at a stone mine located in Purnadih under the Navalsahi Police Station area of Koderma district. Apart from the two labourers, a co-owner of the mine Anil Kumar Singh had also lost his life. UNI AK SSP

एनएचआरसी की पहल के बाद पत्थर की खदान में दो मजदूरों की मौत मामले में परिजनों को मिला मुआवजा

<https://www.deshbandhu.co.in/states/after-the-initiative-of-nhrc-the-families-got-compensation-in-the-case-of-death-of-two-workers-in-the-stone-quarry-293785-1>

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) के हस्तक्षेप के परिणामस्वरूप झारखंड के कोडरमा में एक पत्थर खदान में दुर्घटना में मारे गए दो मजदूरों के परिजनों को खदान मालिक द्वारा मुआवजे के रूप में प्रत्येक को 10 लाख रुपये का भुगतान किया है। घटना 2019 की है, जिसमें खदान के एक सह-मालिक की भी मौत हो गई थी।

आयोग ने 16 सितंबर, 2020 को एक शिकायत के आधार पर एक मामला दर्ज किया था, जिसमें आरोप लगाया गया था कि घटना के पांच घंटे बाद ही फंसे मजदूरों और अन्य लोगों की तलाश के लिए बचाव अभियान चलाया गया था।

आयोग के नोटिस के जवाब में, उपायुक्त, कोडरमा ने बताया कि खदान मालिक के खिलाफ उसकी लापरवाही के लिए आईपीसी की विभिन्न धाराओं के तहत 10 नवंबर, 2019 को केस दर्ज किया गया था। जांच के बाद 30 जुलाई, 2020 को कोर्ट में चार्जशीट दाखिल की गई।

इस मामले में अदालती कार्यवाही लंबित होने के बावजूद, 26 अक्टूबर, 2021 को खदान मालिक ने दोनों मृतक मजदूरों के परिजनों को प्रत्येक को 10,00,000 रुपये का भुगतान किया, क्योंकि आयोग ने 13 नवंबर, 2020 को जिला मजिस्ट्रेट, कोडरमा को पहला नोटिस भेजकर मामले की रिपोर्ट मांगी।

Hindi News, Daily News, Jharkhand News

सीआईपी और रिनपास का 17 अगस्त को दौरा करेगा NHRC का प्रतिनिधिमंडल

<https://dainikbharat24.com/2022/08/nhrc-delegation-to-visit-cip-and-rinpas-on-august-17/>

राष्ट्रीय मानवाधिकार आयोग का प्रतिनिधिमंडल झारखंड के तीन दिवसीय दौरे पर 16 अगस्त को रांची आ रहा है। इस दौरान शिष्टमंड झारखंड में 'ओपन हियरिंग और शिविर' आयोजित करेगा। रिनपास और सीआईपी का दौरा भी करेगा।

राष्ट्रीय मानवाधिकार आयोग का एक प्रतिनिधिमंडल 16 अगस्त, 2022 को रांची में 'ओपन हियरिंग और शिविर' के सिलसिले में झारखंड का दौरा कर रहा है। इसका नेतृत्व आयोग के अध्यक्ष न्यायमूर्ति अरुण मिश्रा करेंगे। मामलों की सुनवाई के बाद प्रतिनिधिमंडल रांची में मानसिक स्वास्थ्य देखभाल संस्थानों का दौरा करेगा। फिर 17 और 18 अगस्त, 2022 को एक कार्यशाला होगी।

एनएचआरसी के अध्यक्ष न्यायमूर्ति अरुण मिश्रा और सदस्यों के अलावा न्यायमूर्ति एमएम कुमार, डॉ डीएम मुले, राजीव जैन सहित प्रतिनिधिमंडल में एनएचआरसी के महासचिव डीके सिंह, डीजी (आई) मनोज यादव, रजिस्ट्रार (एल) सुरजीत डे, संयुक्त सचिव हरीश चंद्र चौधरी और अन्य वरिष्ठ अधिकारी शामिल होंगे।

आयोग 16 अगस्त, 2022 को अपराह्न 2.30 बजे से 4.30 बजे तक झारखंड न्यायिक अकादमी में खुली सुनवाई एवं शिविर के दौरान शिकायतकर्ता एवं लोक प्राधिकारियों की उपस्थिति में मानवाधिकार उल्लंघन के 53 मामलों की सुनवाई करेगा। सुनवाई के बाद उसी स्थान पर सिविल सोसाइटी संगठनों और मीडिया के साथ बातचीत होगी।

आयोग का प्रतिनिधिमंड 17 अगस्त, 2022 को मानसिक स्वास्थ्य की वर्तमान स्थिति का जायजा लेने के लिए कांके स्थित रिनपास और सीआईपी का दौरा करेगा।

आयोग 18 अगस्त, 2022 को झारखंड सरकार के सहयोग से रांची इंस्टीट्यूट ऑफ न्यूरो-साइकेट्री एंड अलाइड साइंसेज और सेंट्रल इंस्टीट्यूट ऑफ साइकेट्री द्वारा सामना किए जा रहे मुद्दों और चुनौतियों पर एक कार्यशाला का आयोजन करेगा। इसका उद्देश्य मानसिक स्वास्थ्य देखभाल के

विभिन्न पहलुओं पर विभिन्न हितधारकों को संवेदनशील बनाना भी है। प्रतिभागी विभिन्न हितधारक होंगे, जिनमें मानसिक स्वास्थ्य देखभाल विशेषज्ञ और वरिष्ठ सरकारी अधिकारी शामिल होंगे।

कार्यशाला के बाद आयोग झारखंड सरकार के वरिष्ठ अधिकारियों के साथ एक अलग बैठक भी करेगा। मानवाधिकारों से संबंधित विभिन्न पहलुओं पर चर्चा करेगा। मानवाधिकारों के उल्लंघन के मामलों में त्वरित रिपोर्ट प्रस्तुत करेगा, ताकि मामलों का शीघ्र निपटारा किया जा सके।